

Central Administrative Tribunal
Principal Bench

O.A. No. 786/96

2)

New Delhi, this the 27th day of May, 1996

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri R.K.Ahooja, Member (A)

1. Dinesh Kumar s/o Sh.R.K.Chauhan, r/o 7 Sagar Apartments, 6, Tilak Marg, New Delhi.
2. Sh. Diwan Singh s/o Dalip Singh, A-238, Kidwai Nagar East, New Delhi.
3. Darwan Singh s/o Sh. Pan Singh, D-470, Kidwai Nagar East, New Delhi.
4. Sajjan Singh s/o Banshi Lal, R/o 7, Sagar Apartments, 6, Tilak Marg, New Delhi.
5. Raman Kumar s/o Shri C.K.Jha, 7, Sagar Apartments, 6, Tilak Marg, New Delhi.
6. Ram Chand s/o Sh. Bindeshwari Pandit, Lodhi Estate NL, New Delhi.
7. Sh. Vijay Kaushik s/o Sh. I.C.Kaushik, 12/125, DMS Colony, Near Clock Tower, New Delhi.
8. Vinod Kumar s/o Sawraj Singh, Kailash Nagar 199 K, Ghaziabad (UP).

(By Shri A.K.Bhardwaj, Advocate) ...Applicants

...Applicants

Versus

Union of India through
Secretary,
Department of Animal Husbandry & Dairying
Ministry of Agriculture, Krishibhawan,
New Delhi.

... Respondents

Order (Oral)

By Shri A.V.Haridasan, Vice-Chairman(1)

The applicants who were casual workers have filed this application praying for quashing the oral order of termination dated 10.4.1996 and for a direction to the respondents to continue to engage the applicants in

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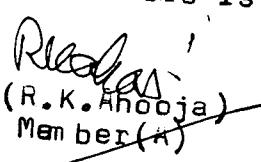
preference to juniors and freshers. It has also been prayed that the respondents may be directed to regularise the services of the applicants in accordance with the rules.

The respondents have filed a reply contending that the applicants' services have been dispensed with, as there is no requirement of the casual workers. But they have also stated that in case the requirement is there in future and the applicants are sponsored through the Employment Exchange, they would also be considered for appointment.

We have heard the counsel on either side. The fact that the applicants were engaged under the respondents as casual workers is not in dispute. Under these circumstances, whether sponsored through Employment Exchange or not, the respondents are bound to consider the applicants for appointments in future, in case there is requirement of casual workers.

In the result, we dispose of the O.A. finally at the admission stage itself directing the respondents to reengage the applicants as causal workers if and when the work is available in preference to persons who had rendered lesser length of casual service than the applicants. The case of the applicants conferring temporary status on them and regularisation shall also be taken up by the respondents in accordance with the law and relevant Scheme.

There is no order as to costs.


(R.K. Hooja)
Member (A)

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(A.V. Haridasan)
Vice-Chairman (J)